

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s HARSHIKA TRADING PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	HARSHIKA TRADING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/05/2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. of corporate debtor	U51101MH2015PTC264760
5.	Address of the registered office and principal office (if any) of corporate debtor	Express Zone, Office No.609, 6th B-wing, Patel vanika, Western Express Highway, Malad(East), Mumbai, Maharashtra, India, 400063
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 06 th June, 2024 Date of Receipt of Order: 10 th June, 2024
7.	Estimated date of closure of insolvency resolution process	07 th December, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Nandlal Agrawal IBBI/IPA-003/IP-N00282/2020-21/13234
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Opp. Kshrisagar Hospital, R P Road, JALNA Maharashtra – 431203 Email: irparun@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Opp. Kshrisagar Hospital, R P Road, JALNA Maharashtra – 431203 Email: cirp.harshika@gmail.com
11.	Last date for submission of claims	24 th June, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available	Weblink: http://www.ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s HARSHIKA TRADING PVT LTD on 06th June, 2024 order no. C.P. (IB) No. 782/MB-IV/2023 and the same was received on 10th June, 2024.

The creditors of M/s Harshika Trading Private Limited, are hereby called upon to submit their claims with proof on or before 24th, June, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No. 13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties

Date: 11th June, 2024

Place: Jalna

Name and Signature of Interim Resolution Professional

Mr. Arun Nandlal Agrawal

IBBI/IPA-003/IP-N00282/2020-2021/13234

